

GOVERNMENT OF INDIA
MINISTRY OF MINORITY AFFAIRS
LOK SABHA
UNSTARRED QUESTION NO. 2493
ANSWERED ON 03.08.2023

Non-utilization of Funds under PMJVK

2493. SHRI SYED IMTIAZ JALEEL:

Will the Minister of MINORITY AFFAIRS be pleased to state:

- (a) whether a total sum of Rs. 4500 crore has remained unutilized by several States under the Pradhan Mantri Jan Vikas Karyakram (PMJVK) and if so, the details thereof and the reasons therefor, State/UT-wise;
- (b) the steps taken by the Government to encourage State Governments to utilize these funds and submit proper utilization certificates to unlock further funds under PMJVK;
- (c) whether 58,000 units of infrastructure projects sanctioned between 2008 and 2018-2019, as part of the PMJVK, were deemed unviable and subsequently cancelled or dropped;
- (d) if so, the details thereof; and
- (e) the measures being implemented to ensure that future infrastructure projects sanctioned under the PMJVK are financially viable and effectively implemented?

ANSWER

THE MINISTER OF MINORITY AFFAIRS
(SHRIMATI SMRITI ZUBIN IRANI)

(a) & (b) The Government implements various schemes for the welfare and upliftment of every strata, including minorities, specially the economically weaker and lesser privileged sections of the society, through various schemes of the Ministry of Skill Development and Entrepreneurship, Ministry of Textiles, Ministry of Culture, Ministry of Women and Child Development and Ministry of Rural Development. Ministry of Minority Affairs specifically implements various schemes across the country for socio-economic and educational empowerment of the six (6) Centrally notified minority communities.

Pradhan Mantri Jan Vikas Karyakram (PMJVK), a Centrally Sponsored Scheme (CSS), is an area development programme under which community infrastructure and basic amenities are

being created in the identified areas. The scheme is being implemented under the aegis of the State Governments/ Union Territory Administrations (UTAs) on a fund sharing pattern and the projects are implemented and managed by the concerned State Government/ UT Administration. The scheme has been approved with effect from financial year 2022-23 with the revised guidelines, for implementation in all districts of the country during the period of 15th Finance Commission Cycle. As per the expenditure reported by the States/UTs from time to time, a total of Rs.4816.48 crore is lying unspent under PMJVK with the various States/ UTs. The State/ UT-wise details of unspent balance is available on the website of the Ministry www.minorityaffairs.gov.in.

For effective implementation of PMJVK and to ensure optimum utilisation of funds, the States/ UTs have been given flexibility to use the funds released under PMJVK. As per the revised procedure of Department of Expenditure, Ministry of Finance, now the release of funds under PMJVK are not tied to the individual projects. The amount available in the bank account of State Nodal Agency (SNA) of PMJVK forms a common pool, which can be utilised by the States to complete the ongoing projects. The Ministry also reviews the progress of submission of utilisation certificates and the unspent balance under the scheme, with the State Governments/ UT Administrations from time to time.

(c) & (d) A detailed review of projects already sanctioned in the States/ UTs under PMJVK was undertaken in the Ministry during the year 2022-23 and 58,465 units approved under the scheme from the year 2008-09 to 2018-19 in all the States/ UTs, which were not started by the States/ Union Territories (UTs) and had become unviable, were cancelled/ dropped by the Ministry. The States have been advised to utilise the amount of Central share already released for those unviable units, on other ongoing projects under PMJVK, thereby ensuring that the funds released by the Centre for the closed projects are optimally utilised for projects which are under progress.

(e) As per the revised PMJVK guidelines, approval of new projects and release of funds has been linked to the progress of implementation of projects already approved in the States, pace of expenditure, pending Utilisation Certificates (UCs), unspent balance available with the State Governments and geo-tagging of PMJVK assets. The proposals under PMJVK are recommended by the State Level Committee (SLC) headed by the Chief Secretary of the respective States/Union Territories (UTs) based on demand for infrastructure development in the identified areas. The proposals recommended by the SLC are considered and approved by the Empowered

Committee (EC) of PMJVK in the Ministry after due consultation with the concerned Central Ministries. Under revised guidelines, SLC is required to certify the location of the project being in a minority area, no duplication of the proposed project with any other schemes of the Central or State Government/ UT Administration and also to ensure that the recurring expenditure/ maintenance cost would be borne by the concerned Department, and that on completion of the infrastructure it would immediately forthwith be made functional. While submitting the proposals, the States/UTs are also required to prioritise the projects to be undertaken in a financial year. The entire process of proposal submission by the States has been digitised and the PMJVK Portal has been upgraded as per the revised guidelines for submission of consolidated annual plan proposals by the States/ UTs. Besides the above, for effective monitoring of the projects and getting real time information regarding status of the projects, a mobile app has been developed to geo-tag all the assets approved under PMJVK.
